

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 818 of 2020**

**IN THE MATTER OF:**

**Mr. Damodar Muddukrishna**

**...Appellant**

**Versus**

**M/s Cygilant (India) Research & Development Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Mithun Shashank, Advocate.**

**For Respondent: Mr. Yugang Goel, Ms. Tanya Manglik, Advocates.**

**O R D E R**  
**(Virtual Mode)**

**02.03.2021** On 23.02.2021 Learned Counsel for the Appellant was directed to file Rejoinder to the Reply Affidavit filed on behalf of the Respondent.

Today, when the case was called out Learned Counsel for the Appellant submits that only yesterday i.e. 01.03.2021 he has filed Rejoinder through email (Soft Copy). He may file Hard Copy of the Rejoinder within one week.

List the Appeal 'For Admission (After Notice) on **23<sup>rd</sup> March, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**